

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 22nd December, 2017

SRO 523 .-In exercise of powers conferred by Sub- sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996), and in supersession of all previous notifications issued in this behalf, the Government hereby confer the powers of Assistant Collector of 1st Class, upon Naib Tehsildar TSG under the said Act within the territorial Jurisdiction of Naibat TSG of District Kargil.

By order of the Government of Jammu and Kashmir

Sd/-

(Shahid Anayatullah) IAS

Commissioner /Secretary to Government,
Revenue Department

No:- Rev/LB/03/2017

Dated: - 22 -12- 2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Divisional Commissioner, Kashmir.
- 3 Commissioner /Secretary to Government, General Administration Deptt.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs
(with 7 copies)
- 5 Deputy Commissioner Kargil .
- 6 Director, Archives, Archaeology & Museums, J&K.
- 7 Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
- 8 OSD to Minister for Revenue for information of the Honble Minister
- 9 Special Assistant to (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
- 11 I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.


(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department.